

DIVISION BENCH
COURT - I

O-220

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/63(KB)2014
EP/1(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND SEPTEMBER, 2022, 10:30 A.M

IN THE MATTER OF	SHYAM SARAN GUPTA & ORS. VS TIRUPATI INVESTMENT & TRADE LTD & ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Counsel / Authorised Representative appeared physically / through video conference:

Mr. Nirmalya Dasgupta, Adv. : For Petitioner
Mr. Dibanath Dey, Adv. :

Ms. Manju Bhuteria, Adv. : For Respondent Nos. 3 & 4
Ms. Tanvi Lukamiwalla, Adv. :
Ms. Shrya Join, Adv. :

ORDER

1. Ld. Counsel on both sides present.
2. Ld. Counsel stated at Bar a fair possibility of settlement between the parties, which is under way.
3. In view of this statement, this matter is adjourned to **11.11.2022**.
4. In the meantime, parties to finalise the settlement in this matter.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)